


NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/02/2017 AT 10.30 AM

PRESENT: ~~SHRI S. VIJAYA PRAASHANTH, MEMBER-JUDICIAL~~  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/34/2016  
NAME OF THE PETITIONER(S) : Sunil Shastri and 16 Others  
NAME OF THE RESPONDENT(S) : Innvol Medical India Ltd and 7 others  
UNDER SECTION : 397/398 of companies act 1956

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	VIJAYA PRAASHANTH. S	Counsel for R1, 2, 3, 5	
	T.V.P. Sai Vihari Mr. Raikumar Thabak	Counsel for Petitioner	T.V.P. Sai Vihari
	M/S. KING & PARTRIDGE	Counsel for R4 & R7	Preeti for R4 & R7 Counsel for R4 & R7

**ORDER**

Shri T V P Sai Vihari, representing counsel for petitioner present. Shri S Vijaya Prashanth, representing counsel for R1, R2, R3 & R5 and Ms Preeti, counsel for R4 & R7 are present. During the last hearing the parties reported that the compromise is likely to be arrived at between the parties. Counsel for R4 & R7 stated that there is an agreement and without permission of R4 the transfer of shares could not be effected. It is for both the parties to take care of any agreement which has been entered upon and in case of any breach, R4 will be at liberty to seek action against the other parties for breach of the contract or resort to the arrangement <sup>made</sup> upon for resolution of dispute. Counsel for petitioner prays three weeks' time for working out the settlement between the parties. At request time is enlarged. Put up on 07.03.2017 at 10.30 A.M.

  
Ch. Md. Sharief Tariq  
Member (Judicial)